

To

Date: 18th May 2023

The Hon'ble National Green Tribunal
New Delhi

Subject- Additional submissions in r/o OA No. 9/2023 NDOH- 22/05/2023.

Respected Sir/Madam,

1. This is in pursuance to the OA/9/2023 filed by the undersigned as petitioner.
2. On the last date of hearing i.e. 17/02/2023, the Hon'ble Court had directed the registry to also implead Ms. Sudha Varma and DDA as respondents.
3. The next date of hearing in the matter is scheduled for **22/05/2023**.
4. In this regard, the petitioner seeks to submit that the owner / respondents (Dr. Umesh Varma & Ms. Sudha Varma) have **also removed one more additional platform for the planter area in the backside of their SFS flat No. 4050**, Category III, DDA flats in Sector-C, Pocket-4, Vasant Kunj, New Delhi.
5. After removing the plant/tree and the platform of the planter area, they laid pucca concrete flooring by encroaching upon the mandatory green (public) area and enclosed the same in their house by building a boundary around in & covering the same with shed, in complete disregard of the rules.
6. I kindly request you to take this additional fact on record as a part of my complaint filed vide OA No. 9/2023. Pictures of the structure existing in original form on the backside of other flats (4005 & 4042) in the same Sector-C, Pocket-4 are enclosed for kind perusal & records in Annexure-1.
7. The illegality committed by Owner/respondent of Flat no. 4050 is evidenced from the photograph of the area enclosed herewith as Annexure-II.
8. It is also requested to enable the undersigned attend the proceedings of the matter in OA No. 9/2023 via online mode.
9. I shall be highly obliged for favorable consideration of my aforesaid requests-

- I. To include the charge of removal of tree/plant, platforms for planter area both in the front side and **also on the backside** of the flat no. 4050, as well, encroachment thereof & concretization of mandated green (public) area.
- II. I request the Hon'ble NGT for directions to the concerned authorities to register a criminal case against Dr. Umesh Verma/Owner under EP Act and relevant sections of IPC.
- III. To enable the petitioner, attend the Hon'ble NGT proceedings via online mode.

Yours sincerely,



Complainant:

Bharat Sehrawat
Mobile No 99100 58633
Address: Flat No. 4052, Sector: C-4,
Vasant Kunj, New Delhi-110070

Violator / Offender of EP Act

Dr. Umesh Verma/Owner
Flat No. 4050, Sector: C-4,
Vasant Kunj, New Delhi-110070

Annexure-I

DDA designated 'Green area'- Planter pictures in back of flats in our locality

Picture-1:



Picture of Designated Green Area (Planter) in back side of House No. 4042

Picture-2:



Picture of Designated Green Area (Planter) in back side of House No. 4005

Annexure-II

DDA designated 'Green area' on back side of flats –
Planter damaged and encroached by Dr. Umesh Verma/Owner of Flat No. 4050

Picture:



This Encroached area is approx. 10 feet x 10 feet

Picture of Damaged & Encroached Green Area (Planter) in back side of House No. 4050
(After removing the platform of the planter area, they laid pucca concrete flooring by encroaching upon the mandatory green (public) area and enclosed the same in their house by building a boundary around in & covering the same with shed, in complete disregard of the rules)